GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIAL SERVICES LOK SABHA UNSTARREDQUESTION NO. †918 TO BE ANSWEREDON THE 14TH DECEMBER 2018/AGRAHAYANA3, 1940(SAKA) Bank FraudCases

†918. SHRIMATI RANJANBENBHATT:

Willthe Ministerof FINANCEbe pleased to state:

(a) whether the Government is aware of the bank fraud cases are increasing in the country, if so, the details thereof;

(b) whether the Government is planning to take any step to prevent the bankinş fraud; and

(c) if so, the details thereof and if not, the reasons therefor?

ANSWER Minister of State in the Ministryof Finance (SHRI SHIV PRATAPSHUKLA)

(a) to (c): As per the Reserve Bank of India (RBI), Scheduled CommercialBanks (SCBs) report cases of fraud where the amount involved is above Rs. 1 lakh to RBI. Frauds reported over the last three financial years and current financial year (till 30.9.2018) are at Annexure.

A number of measures being taken to control and prevent frauds in banks, including, *inter alia*, the following:

- (a) Governmenthas issued "Frameworkfor timelydetection, reporting, investigation etc. relating to large value bank frauds" to Public Sector Banks (PSBs), which provides, *inter-alia*, that
 - all accounts exceeding Rs. 50 crore, if classified as Non-PerformingAssets, be examined by banks from the angle of possible fraud, and a report placed before the bank's Committeefor Review of NPAs on the findings of this investigation;
 - (ii) examination be initiated for wilful default immediately upon reporting fraud to RBI; and
 - (iii) report on the borrowerbe sought from the CentralEconomic Intelligence Bureau in case an account turns NPA.
- (b) Fugitive Economic Offenders Act, 2018 has been enacted to deter economic offenders from evading the process of Indian law by remaining outside the

jurisdiction of Indian courts. It provides for attachment of property of a fugitive economic offender, confiscation of such offender's property and disentitlement of the offender from defending any civil claim.

- (c) CentralFraud Registry(CFR), based on Fraud MonitoringReturnsfiled by banks and select financial institutions, has been set up by RBI as a searchable online central database for use by banks.
- (d) For enforcement of auditing standards and ensuring the quality of audits Government has initiated establishment of National Financial Reporting Authorityas an independent regulator.
- (e) PSBs have been instructed to—
 - (i) ensure implementation with instipulated deadlines, measures prescribed by RBI for strengthening the SWIFT operating environment in banks,
 - (ii) decide on publishingphotographs of wilful defaulters, in terms of RBI's instructions and as per their Board-approved policy,
 - (iii) meticulouslyfollow RBI's framework for dealing with loan frauds and Red Flagged Accounts,
 - (iv) implement RBI guidelines to prevent skimming of ATM/debit/credi cards, and
 - (v) ensure legal audit of title documents in respect of large value loan accounts,
 - (vi) obtain certified copy of the passport of the promoters/directors and other authorised signatories of companies availing loan facilities of more than Rs. 50 crore,
 - (vii) strictlyensure rotationaltransfer of officials/employees.

Annexur

Lok Sabha UnstarredQuestionNo. 918, regarding "Bank FraudCases", for 14.12.2018

Frauds (amount involvedRs. 1 lakh and above) reported by Scheduled Commercial Banks over the last three financial years and currentfinancial year (till 30.9.2018)

Year of reportingof fraud	Number of frauds reported*	Amount involved (in crore Rs.)*	* Frauddata is by the year of reportingand not the year of occurrence of the fraud or sanction of loan, Letter of Undertakingetc., which may be of an earlier period. <i>E.g.</i> , the fraud in PNB's Brady House branch was reported in February 2018 but is a continuing fraud since 2011.
2015-16	4,693	18,699	
2016-17	5,076	23,934	
2017-18	5,917	41,168	
2018-19 (up to 30.9.2018)	3,416	30,420	

Source: RBI
